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- (a) whether Government have received a representation from a Member of Parliament regarding infringement of safety rules in South Eastern Railway; and
- (b) if so, what action Government have taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SARDAR BUTA SINGH): (a) Yes, sir. The representation was examined and it was found that there was no infringement of safety Rules on South Eastern Railway.

(b) Does not arise.

तेल के संबंध में विश्व सम्मेलन

*401- श्री राजनारायण : क्या पेट्रोलियम श्रीर
रसायन मंत्री यह बताने की कृपा करेंगे कि :

- (क) तेल के संबंध में विश्व सम्मेलन में कौन-कौन से लोग भारत का प्रतिनिधित्व करेंगे; और
- (ख) प्रस्तावित सम्मेलन के सिलसिले में सरकार द्वारा कितना धन व्यय किए जाने की संमावना है?

tfWorld conference on oH

- *401. SHRI RAJNARAIN: Will the Minister of PETROLEUM AND CHEMI-CALS be pleased to state:
- (a) the names of persons who will represent India at the World conference on oil;
 and
- (b) the amount likely to be spent by Government in connection with the proposed conference?]

पेट्रोलियम श्रीर रसायन मंत्री (श्री के० डी० मालबीय): (क) संभवतः फ्रांस के राष्ट्रपति द्वारा प्रस्तावित अन्तर्राष्ट्रीय तेल सम्मेलन का हवाला है।

भारत इस सम्मेलन में ग्रामंत्रित किया गया है। क्या भारत इस सम्मेलन में भाग लेगा इसका निर्णय मामले के सभी पहलुखों पर विचार करने के बाद लिया जाएगा।

(ख) इस समय प्रश्न नहीं उठता।

tfTHE MINISTER OF PETROLEUM AND CHEMICALS (SHRI K. D. MALAWYA: (a) Presumably the reference is to the International Oil Conference proposed by the French President.

India has been invited to this conference a decision on whether India would take part in this conference would be taken after considering all aspects of the matter.

(b) Does not arise at this stage.]

कलकता से गुजरात को हुतगामी रेलगाड़ी का चलामा जाना

*402 श्री जगदीश जोशी : श्री नागेश्वर प्रसाद शाही : श्री कल्प नाच : श्री गुणानन्द ठाकुर :

क्या रेख मंद्री यह बताने की कृपा करेंगे कि:

- (क) गुजरात से पश्चिमी बंगाल को सीधी रेलगाडियां न चलाने के क्या कारण हैं; श्रीर
- (ख) क्या सरकार बड़ौदा, नागदा, बीना, कटनी, इलाहाबाद और पटना से होकर कलकत्ता तक दुतगामी रेलगाड़ियां चलाने का विचार रखती है?

t[Ruining of fast train from Calcutta to Gujarat

402. SHRI JAGDISH JOSHI:
SHRI NAGESHWAR PRASAD
SHAHI: SHRI KALP NATH:
SHRI GUNANAND THAKUR:

Will I he Minister of RAILWAYS be pleased to slate:

- (a) what are the reasons for not introducing direct trains from Gujarat to West Bengal; ;ind
- (b) whether Government propose to take any steps to run fast trains upto Calcutta via Baroda, Nagda, Bina, Katni, Allahabad and Patna?]

रेल मंत्रालय में राज्य मंत्री (श्री मुहम्मद शफी कुरेशी) : (क) यातायात का ग्रीचित्य न होने के साथ-साथ मार्गवर्ती खण्डों पर लाइन समता ग्रीर टीमनल सुविधाग्रों के ग्रभाव में गुजरात ग्रीर पश्चिमी बंगाल के बीच एक सीघी गाड़ी चलाना पारिचालनिक दृष्टि से व्यावहारिक नहीं है।

(ख) प्रज्न नहीं उठता।

t'THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Apart from lack of traffic justification, introduction of a direct train between Gujarat and West Bengal is operationally not feasible for want of line capacity on sections en-route and lack of terminal facilities.

(b) Does not arise.]

Production of Metronidazole

- *403. SHRI BANARSI DAS: Will the Minister of PETROLEUM AND CHEMI-CAiJ§ be pleased to state:
- (a) what are the conditions subject to which M/s. May and Baker were granted a permission letter in 1968 for manufacturing Metronidazole:
- (b) whether this Company has fulfilled these conditions; if not, the reasons for granting it a C.O.B. licence;
- (c) what action is being taken against this Company for unauthorise production of bulk drugs:
- (d) whether it is a fact that this Company is utilising the entire production of Metranidazole for their own formulations; and
- (e) how much profit has been made by this Company during the last four years from formulations of Metranidazole and how they compare with the CIF price of this drug, if imported?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH):

t[] English translation.

(a) to (c) A statement is laid on the Table of the House.

Statement

- (a) Under liberalised Licensing Policy announced by Government vide Press Note dated 27th October, 1966, M/s. May and Baker in a letter addressed to the DGTD in, April, 1967 invited their attention the Scheme of liberalisation and informed them that they propose to undertake manu facture of 350 kgs. per month of Metrani dazole B.P. The company in another letter dated August, 1967 to the DGTD informed them that they propose to revise the ins talled capacity for manufacture of Metrani dazole B.P. to 1000 kg. per month. The party were informed by the Government on 2nd November, 1968 that in accordance with the liberalisation policy Government had no objection to their manufacture of Metranidazole from basic stages subject to the following conditions:-
 - (i) they should make available at least 30% of their production to other formulators and procesors if any when required, at a price to be approved by the Government; and
 - (ii) they should submit the production return to DGTD periodically.
- (b) In accordance with the Notification issued on 18th July, 1970 by the Ministry of Industrial Development, the foreign majority companies in addition to some other categories of Industrial undertakings were required to secure a COB licence for activities established by them under th* liberalisation scheme which had been in force from 1966. Accordingly M/s. May and Baker applied for grant of a COB licence which was issued to them on 6th July, 1971 for a capacity of 602 kgs. per annum. The party commenced production in 1970 only. As such there was no ques tion of their fulfilling the conditions referred to, at the time they applied for the COB licence.
- (c) The matter concerning excess production of bulk drugs by manufacturing companies is being examined by the Government separately.